

PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Thursday, 10th July, 1952.

The House met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9 A. M.

ELECTION TO COMMITTEES

- (i) CENTRAL ADVISORY BOARD OF ARCHAEOLOGY.
- (ii) ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

Mr. Speaker: I have to inform the House that up to the time fixed for receiving nominations for the Central Advisory Board of Archaeology and the All India Council for Technical Education, four nominations in the case of the first, and three nominations in the case of the second were received. Subsequently one member from each of these Committees withdrew his candidature. As the number of the remaining candidates was thus equal to the number of vacancies in each of these Committees, I declare the following members to be elected:

I. The Central Advisory Board of Archaeology.—

- (1) Shri Shobha Ram
- (2) Shri Hirendra Nath Mukerjee
- (3) Pandit Lingaraj Misra

II. The All India Council for Technical Education.—

- (1) Shri Syamnandan Sahaya
- (2) Prof. C. P. Mathew.

104 P.S.D.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SECTION 2 C OF THE INSURANCE ACT.

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of each of the following Notifications of the Ministry of Finance under Sub-section (2) of Section 2 C of the Insurance Act, 1938:

- (i) Notification No. Ins.A-87 (1) /50, dated the 7th June, 1952; [Placed in Library. See No. P-25/52.]
- (ii) Notification No. Ins.A-74 (1) /51, dated the 14th June, 1952. [Placed in Library See No. P-24/52.]

CODE OF CRIMINAL PROCEDURE (SECOND AMENDMENT) BILL—
contd.

Mr. Speaker: The House will now proceed with the discussion on the motion moved by Dr. Katju yesterday for the consideration of the Bill further to amend the Code of Criminal Procedure, 1898, and also the amendment moved by Shri Velayudhan that the Bill be circulated for eliciting public opinion thereon.

Shri Namdhari (Fazilka—Sirsa): I do not know why my hon. friends from the Communist party get upset, whenever Government proposes any affective action or brings forward any amending Bill for the effective maintenance of law and order in the country. Nobody who is law-abiding should be disturbed over it, unless he has got an intention or a future programme to continue unlawful activities in the country. I was listening to the speech of my hon. friend from the Communist Benches yesterday, and I could not get anything from it.